

RATIFIED

Minutes of M.No.51/09 held on 17.03.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.51/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 17.03.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:65/48/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/00711/AM08/	RLA File :05/24/040/00003/AM08/	Lic.No/Date:0510202825 23.04.2007	
	Decision : The Committee noted that firm vide their letter dt. 19.01.2009 informed that they would surrender the licence to RA. The Committee accordingly decided to convey above position to RA and close the case on the part of NC without any examination.			
2	Case No.:8/4/80-ALC2/2008	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/00160/AM09/	RLA File :05/24/040/00098/AM08/	Lic.No/Date:0510203335 04.05.2007	
	Decision : The Committee noted that firm vide their letter No. dt. 22.11.2008 informed that RA has issued the subject advance authorization on repeat basis. The Committee accordingly decided to convey this fact to RA and close the case on the part of NC without any examination.			

3	Case No.:86/48/80-ALC2/2007	Party Name:ITL INDUSTRIES LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00732/AM08/	RLA File :11/21/040/00023/AM08/	Lic.No/Date:1110015330 07.05.2007	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

4	Case No.:96/48/80-ALC2/2007	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00742/AM08/	RLA File :07/24/040/00099/AM08/	Lic.No/Date:0710051669 16.05.2007	Defer Date: 12.05.2009
	Decision : The Committee noted that sub-Committee report could not be finalized since senior technical member of the sub-Committee remained on long leave due to ill health. The Committee accordingly decided to await the sub-Committee report. The case may be re-listed on 12.05.2009.			

5	Case No.:109/48/80-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00755/AM08/	RLA File :05/24/040/00147/AM08/	Lic.No/Date:0510204041 24.05.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

6	Case No.:117/48/80-ALC2/2007	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00763/AM08/	RLA File :07/24/040/00141/AM08/	Lic.No/Date:0710051839 31.05.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

7	Case No.:135/48/80-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
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HQ File :01/80/050/00781/AM08/	RLA File :03/95/040/00218/AM08/	Lic.No/Date:0310431750 05.06.2007	Defer Date: 12.05.2009
Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009:- 1. Clarify as to how and why the value of import items has come down so significantly and the reasons why an incorrect application was presented earlier. 2. The details of item at serial No. 9. 20 and 27 of import.			

8	Case No.:128/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00774/AM08/	RLA File :09/24/040/00086/AM08/	Lic.No/Date:0910030460 06.06.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to forward a copy of earlier DL again to the firm with the direction to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

9	Case No.:140/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00786/AM08/	RLA File :07/24/040/00174/AM08/	Lic.No/Date:0710052000 14.06.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, also noted that the subject authorization is not similar to those 14 adv. Authorizations wherein the firm has submitted information to the sub-Committee. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

10	Case No.:150/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00796/AM08/	RLA File :09/24/040/00104/AM08/	Lic.No/Date:0910030628 21.06.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to forward a copy of earlier DL again to the firm with the direction to furnish the information complete in all respects			

otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.

11	Case No.:55/36/80-ALC2/2008	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/01433/AM09/	RLA File :07/24/040/00249/AM08/	Lic.No/Date:0710052355 05.07.2007	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

12	Case No.:187/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00833/AM08/	RLA File :09/24/040/00149/AM08/	Lic.No/Date:0910030867 12.07.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to forward a copy of earlier DL again to the firm with the direction to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

13	Case No.:228/48/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM08/	RLA File :05/24/040/00330/AM08/	Lic.No/Date:0510206794 26.07.2007	Defer Date: 12.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

14	Case No.:230/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM08/	RLA File :07/24/040/00326/AM08/	Lic.No/Date:0710052703 03.08.2007	Defer Date: 12.05.2009
	Decision : The Committee noted that sub-Committee report could not be finalized since the senior technical member of the sub-Committee remained on			

long leave due to ill health. The Committee accordingly decided to await the sub-Committee report. The case may be re-listed on 12.05.2009.

15	Case No.:63/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/01441/AM09/	RLA File :07/24/040/00343/AM08/	Lic.No/Date:0710052772 08.08.2007	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

16	Case No.:249/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00895/AM08/	RLA File :07/24/040/00354/AM08/	Lic.No/Date:0710052885 14.08.2007	Defer Date: 12.05.2009
	Decision : The Committee noted that sub-Committee report could not be finalized since the senior technical member of the sub-Committee remained on long leave due to ill health. The Committee accordingly decided to await the sub-Committee report. The case may be re-listed on 12.05.2009.			

17	Case No.:69/36/80-ALC2/2008	Party Name:SCORPIO ENGINEERING PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01447/AM09/	RLA File :07/24/040/00357/AM08/	Lic.No/Date:0710053033 24.08.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

18	Case No.:274/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00920/AM08/	RLA File :31/24/040/00190/AM08/	Lic.No/Date:3110030681 06.09.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their			

case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009:-

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.
2. End use of export product.

19	Case No.:296/48/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM08/	RLA File :03/95/040/00586/AM08/	Lic.No/Date:0310443655 19.09.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder along-with a copy of DL to the firm for expediting the said information. The firm is also to give end use of the product otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

20	Case No.:311/48/80-ALC2/2007	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00957/AM08/	RLA File :05/24/040/00522/AM08/	Lic.No/Date:0510210471 12.10.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

21	Case No.:343/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/00989/AM08/	RLA File :07/24/040/00545/AM08/	Lic.No/Date:0710054263 31.10.2007	
	Decision : The Committee noted that firm vide their letter dt. 22.01.2009 informed the subject advance authorization has been surrendered by them to RA. The Committee accordingly decided to close the case on the part of NC without any examination.			

22	Case No.:352/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00998/AM08/	RLA File :07/24/040/00544/AM08/	Lic.No/Date:0710054332 05.11.2007	Defer Date: 12.05.2009

Decision : The Committee noted that sub-Committee report could not be finalized [since](#) the senior technical member of the sub-Committee remained on long leave due to ill health. The Committee accordingly decided to await the sub-Committee report. The case may be re-listed on 12.05.2009.

23	Case No.:362/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01008/AM08/	RLA File :07/24/040/00569/AM08/	Lic.No/Date:0710054469 13.11.2007	Defer Date: 12.05.2009
	Decision : The Committee noted that sub-Committee report could not be finalized since the senior technical member of the sub-Committee remained on long leave due to ill health. The Committee accordingly decided to await the sub-Committee report. The case may be re-listed on 12.05.2009.			

24	Case No.:364/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01010/AM08/	RLA File :07/24/040/00580/AM08/	Lic.No/Date:0710054547 16.11.2007	Defer Date: 12.05.2009
	Decision : The Committee noted that sub-Committee report could not be finalized since the senior technical member of the sub-Committee remained on long leave due to ill health. The Committee accordingly decided to await the sub-Committee report. The case may be re-listed on 12.05.2009.			

25	Case No.:376/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/01022/AM08/	RLA File :31/24/040/00290/AM08/	Lic.No/Date:3110031775 04.12.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(37)/2008/TSW(B) / 59 dated 29.01.2009 informing that the firm has not given Sheet/Strip layout with pitch of punching and they recommended the norms based on available information. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item may be allowed as 1250 kg. with 20% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

26	Case No.:379/48/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/01025/AM08/	RLA File :03/95/040/00817/AM08/	Lic.No/Date:0310452638 04.12.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(85)/2007/TSW(B) / 61 dated 28.01.2009 The Committee,			

after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

27	Case No.:386/48/80-ALC2/2007	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01032/AM08/	RLA File :03/94/040/00922/AM08/	Lic.No/Date:0310453541 11.12.2007	Defer Date: 12.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

28	Case No.:91/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01469/AM09/	RLA File :11/24/040/00042/AM08/	Lic.No/Date:1110016562 17.12.2007	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

29	Case No.:399/48/80-ALC2/2007	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01045/AM08/	RLA File :06/24/040/00033/AM08/	Lic.No/Date:0610012742 10.01.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009:- 1. Information in respect of Sl.No.1,3,4,5 & 11 of the Standard Deficiency Format export product wise.			

30	Case No.:32/4/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00184/AM09/	RLA File :11/24/040/00059/AM08/	Lic.No/Date:1110016748 04.02.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

31	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that the comments called for from C&PC and DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.05.2009.			

32	Case No.:70/12/80-ALC2/2008	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00436/AM09/	RLA File :07/24/040/00836/AM08/	Lic.No/Date:0710056498 20.03.2008	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

33	Case No.:25/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00391/AM09/	RLA File :04/24/040/00408/AM08/	Lic.No/Date:0410094947 01.04.2008	Defer Date: 12.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

34	Case No.:21/4/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00173/AM09/	RLA File :61/24/040/00002/AM09/	Lic.No/Date:6110000158 07.04.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain			

information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.

35	Case No.:2/12/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00368/AM09/	RLA File :11/24/040/00060/AM08/	Lic.No/Date:1110017227 21.05.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

36	Case No.:3/12/80-ALC2/2008	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00369/AM09/	RLA File :13/24/040/00002/AM09/	Lic.No/Date:1310026199 23.05.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- After taking clue from SION at S.No. C-1579, quantities of import items may be allowed as applied for inclusive of 3% wastage. The Regional Authority may take necessary action accordingly.			

37	Case No.:89/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00455/AM09/	RLA File :05/24/040/00124/AM09/	Lic.No/Date:0510221409 03.06.2008	Defer Date: 12.05.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

38	Case No.:90/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00456/AM09/	RLA File :05/24/040/00125/AM09/	Lic.No/Date:0510221410 03.06.2008	Defer Date: 12.05.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the			

firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.

39	Case No.:91/12/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00457/AM09/	RLA File :05/24/040/00131/AM09/	Lic.No/Date:0510221450 03.06.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 2500 Kgs., 6330 Kgs., 4545 Kgs., 90 Kgs., 4710 Kgs., 4080 Kgs., 3285 Kgs. & 1250 Kgs. may be added with the quantities of export products from S.No. 1 to 8 respectively (Total net empty export weight of 26790 Kgs. containing 8328 Kgs. of Duplex Steel may be specified with the total quantity of export product). 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 8744 Kgs. inclusive of wastage of 5%. 3. Import items at S.Nos. 2 & 3 may be deleted as the same are not required by the firm. The Regional Authority may take necessary action accordingly.			

40	Case No.:93/12/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00459/AM09/	RLA File :06/81/040/00002/AM09/	Lic.No/Date:0610013481 04.06.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O.No. 30(241)/2008-ME dated 10.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

41	Case No.:20/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00776/AM09/	RLA File :03/94/040/00274/AM09/	Lic.No/Date:0310479265 18.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(66)/2007/TSW(B)/49 dated 28.01.2009. The Committee,			

after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

Import of 683 kgs of “Aluminum Alloy bar 125X125 mm of relevant grade” may be allowed for export of 165 pcs of 2.34 kg/pc of export product.

The Regional Authority may take necessary action accordingly.

42	Case No.:12/20/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00768/AM09/	RLA File :03/94/040/00307/AM09/	Lic.No/Date:0310479715 22.07.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

43	Case No.:6/20/80-ALC2/2008	Party Name:DUCTMASTER INDIA PVT.LTD,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case rejected
	HQ File :01/80/050/00762/AM09/	RLA File :07/24/040/00190/AM09/	Lic.No/Date:0710058666 22.07.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

44	Case No.:8/20/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00764/AM09/	RLA File :07/24/040/00199/AM09/	Lic.No/Date:0710058674 22.07.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weights of 623 Kgs., 1245 Kgs. & 1245 Kgs. may be added with the quantities of export products from S.No. 1 to 3 respectively. 2. Quantities of import items at S.Nos. 1, 2 & 3 may be allowed as 459 Kgs., 917.6 Kgs. & 917.6 Kgs. respectively inclusive of wastage of 2%.			

The Regional Authority may take necessary action accordingly.

45	Case No.:11/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00767/AM09/	RLA File :07/24/040/00202/AM09/	Lic.No/Date:0710058698 23.07.2008	Defer Date: 12.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

46	Case No.:28/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00784/AM09/	RLA File :03/95/040/00325/AM09/	Lic.No/Date:0310479853 23.07.2008	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

47	Case No.:29/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00785/AM09/	RLA File :03/95/040/00277/AM09/	Lic.No/Date:0310479870 23.07.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA to forward the firm's application by 08.05.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 12.05.2009.			

48	Case No.:30/20/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00786/AM09/	RLA File :03/95/040/00365/AM09/	Lic.No/Date:0310479885 23.07.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

49	Case No.:33/20/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:51/80-ALC2/2008	Status:Case deferred
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			17.03.2009	
	HQ File :01/80/050/00789/AM09/	RLA File :05/24/040/00277/AM09/	Lic.No/Date:0510224457 25.07.2008	Defer Date: 12.05.2009
Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply on 16.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.				

50	Case No.:37/20/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00793/AM09/	RLA File :31/24/040/00117/AM09/	Lic.No/Date:3110034554 25.07.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

51	Case No.:42/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00798/AM09/	RLA File :07/24/040/00201/AM09/	Lic.No/Date:0710058826 30.07.2008	
	Decision : The Committee noted that firm vide their letter dt. 18.02.2009 informed that norms for their authorization No. 0710051533 dt. 09.05.2007 for same export and import items were ratified by the NC-II in its meeting No. 23/08 held on 16.10.2007 vide case No. A-43. The RA has also intimated in on-line data that components are allowed on net-to-net basis and raw material was allowed as per ALC meeting decision in case No. 23/08 dt. 25.09.2007. If the case is covered by Policy Circular No. 20 dated 05.12.2007, RA should not have forwarded the case for ratification. The Committee accordingly decided to remove the case from agenda.			

52	Case No.:45/20/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00801/AM09/	RLA File :31/24/040/00124/AM09/	Lic.No/Date:3110034618 31.07.2008	Defer Date: 12.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

53	Case No.:46/20/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00802/AM09/	RLA File :02/24/040/00119/AM09/	Lic.No/Date:0210115621 31.07.2008	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 50.74 MT containing 26.82 MT of Steel Plates may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos.101 and 102 and their total quantity may be allowed within 28.16 MT inclusive of wastage of 5%. 3. Quantity of import item at S.No.103 may be allowed as 0.563 MT. 4. Rest of import items from S.Nos. 1 to 100 and 104 to 112 are components and may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

54	Case No.:47/20/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00803/AM09/	RLA File :32/24/040/00020/AM09/	Lic.No/Date:3210038429 31.07.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The firm referred to ad-hoc norms which were fixed more than one year ago. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

55	Case No.:50/20/80-ALC2/2008	Party Name:SAI LINKS (INDIA) PLTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00806/AM09/	RLA File :31/24/040/00123/AM09/	Lic.No/Date:3110034650 31.07.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 30(266)/2007-ME dated 23.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			

- A. Import of inputs is allowed as under:-
1. Quantity of Aluminium Rod $\frac{3}{4}$ " dia may be allowed as 44 Kg.
 2. Quantity of SS Spring Torsion part may be allowed as 5000 nos.
 3. Quantity of SS Spring may be allowed as 5000 nos.
 4. Quantity of Hook may be allowed as 10000 nos.
 5. Quantity of Vinyl rubber tube may be allowed as 5000 ft.
 6. Quantity of Chain Safty may be allowed as 5000 ft.
 7. Quantity of Paint alkyd Enamel red may be allowed as 125 Ltrs.
 8. Quantity of Paint Yellow Enamel may be allowed as 32 Ltrs.

B. Net weight of the export product may be mentioned as 1100kg.

The Regional Authority may take necessary action accordingly.

56	Case No.:49/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00805/AM09/	RLA File :02/24/040/00107/AM09/	Lic.No/Date:0210115626 01.08.2008	Defer Date: 12.05.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

57	Case No.:52/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00808/AM09/	RLA File :02/24/040/00108/AM09/	Lic.No/Date:0210115627 01.08.2008	Defer Date: 12.05.2009
	Decision : The representative of the DC(MSME) informed the Committee that case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

58	Case No.:53/20/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/00809/AM09/	RLA File :13/24/040/00005/AM09/	Lic.No/Date:1310026645 01.08.2008	Defer Date: 12.05.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

59	Case No.:54/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/00810/AM09/	RLA File :03/94/040/00268/AM09/	Lic.No/Date:0310481142 04.08.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 169.2 MT may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 144625 Kgs. inclusive of 6.7% wastage after 1/3rd recovery from scrap. 3. Weight of 17352 Kgs. may be added with the quantity of import item at S.No. 2 and the same may be allowed on net to net basis. 4. Quantities of import items at S.No. 3, 4 & 5 may be allowed as 3353 Kgs. each. 5. Import of components may be allowed with accountability clause Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. In respect of additional items, firm may route application through RA. The Regional Authority may take necessary action accordingly.			

60	Case No.:3/28/80-ALC2/2008	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01084/AM09/	RLA File :03/95/040/00553/AM09/	Lic.No/Date:0310486902 18.09.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

61	Case No.:10/28/80-ALC2/2008	Party Name:PARVEEN INDUSTRIES PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01091/AM09/	RLA File :05/24/040/00396/AM09/	Lic.No/Date:0510227872 19.09.2008	Defer Date: 12.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the			

firm reply to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.

62	Case No.:11/28/80-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/01092/AM09/	RLA File :07/24/040/00252/AM09/	Lic.No/Date:0710059953 19.09.2008	
	Decision : The Committee noted that firm has informed that the subject advance authorization has been surrendered by them to RA. The Committee accordingly decided to close the case on the part of NC without any examination.			

63	Case No.:12/28/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01093/AM09/	RLA File :07/24/040/00330/AM09/	Lic.No/Date:0710059954 19.09.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that sub-Committee report could not be finalized since the senior technical member of the sub-Committee remained on long leave due to ill health. The Committee accordingly decided to await the sub-Committee report. The case may be re-listed on 12.05.2009.			

64	Case No.:24/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case transferred
	HQ File :01/80/050/01105/AM09/	RLA File :11/24/040/00031/AM09/	Lic.No/Date:1110018441 19.09.2008	
	Decision : The representative of MOS present in the meeting informed that the firm's authorization containing same import and export items are being examined in DES-II Section. The Committee accordingly decided to transfer this case to DES-II Section to take uniform decision in all identical cases.			

65	Case No.:25/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case transferred
	HQ File :01/80/050/01106/AM09/	RLA File :11/24/040/00037/AM09/	Lic.No/Date:1110018442 19.09.2008	
	Decision : The representative of MOS present in the meeting informed that the firm's authorization containing same import and export items are being examined in DES-II Section. The Committee accordingly decided to transfer this case to DES-II Section to take uniform decision in all identical cases.			

66	Case No.:26/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case transferred
	HQ File :01/80/050/01107/AM09/	RLA File :11/24/040/00038/AM09/	Lic.No/Date:1110018443 19.09.2008	

Decision : The representative of MOS present in the meeting informed that the firm's authorization containing same import and export items are being examined in DES-II Section. The Committee accordingly decided to transfer this case to DES-II Section to take uniform decision in all identical cases.

67	Case No.:27/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case transferred
	HQ File :01/80/050/01108/AM09/	RLA File :11/24/040/00036/AM09/	Lic.No/Date:1110018444 19.09.2008	
	Decision : The representative of MOS present in the meeting informed that the firm's authorization containing same import and export items are being examined in DES-II Section. The Committee accordingly decided to transfer this case to DES-II Section to take uniform decision in all identical cases.			

68	Case No.:19/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01100/AM09/	RLA File :03/95/040/00548/AM09/	Lic.No/Date:0310487259 22.09.2008	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 16.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

69	Case No.:20/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM09/	RLA File :03/95/040/00547/AM09/	Lic.No/Date:0310487273 22.09.2008	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 16.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

70	Case No.:21/28/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01102/AM09/	RLA File :05/24/040/00397/AM09/	Lic.No/Date:0510227961 22.09.2008	Defer Date: 12.05.2009
	Decision : The representative of the DC(MSME) informed the Committee that they did not received the firm's reply. Reply was handed over to representative of DC(MSME) by representative of DIPP. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

71	Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic.No/Date:0210117855 23.09.2008	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of MOS present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Zink coating (gram per meter sq.) in the import product. 2. Thickness of paint in micron in r/o Primer, Top Coat and Back Coat. 3. Basis of arriving at paint requirement of 1 MT when paint weight gain is shown as 8 MT.			

72	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 12.05.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm's application. The Committee noted that application was already forwarded to DHI. However, Committee handed over one more copy of the firm's application to them with the request to expedite their comments. The case may be relisted on 12.05.2009.			

73	Case No.:41/28/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01122/AM09/	RLA File :07/24/040/00322/AM09/	Lic.No/Date:0710060133 25.09.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA to forward the firm's application by 08.05.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 12.05.2009.			

74	Case No.:42/28/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/01123/AM09/	RLA File :02/24/040/00167/AM09/	Lic.No/Date:0210118052 26.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities and net export weights of different types of export products may be specified as under:			

Export Product description	Quantity in Numbers	Net Export Weight
Naked Cone, Part No. NP633994-80252	11119 Nos.	57154 Kgs.
Double Extended Cone 52000 Series	3640 Nos.	11430 Kgs.
Double Extended Cone 39000 Series	7867 Nos.	8654 Kgs.
Double Extended Cone 385 Series	7740 Nos.	6037 Kgs.
Double Extended Cone 42000 Series	4867 Nos.	14016 Kgs.
Double Extended Cone 34000 Series	1514 Nos.	2105 Kgs.
Total:	36747 Nos.	99396 Kgs.

2. Quantity of import items may be allowed as under:

- a) Steel Bar grade 8219 MPP Dia 92 MM – 104774 Kgs. inclusive of 83% wastage after 20% recovery.
- b) Word “relevant” may be prefixed with the description of Steel Tube and its quantity may be allowed as 98492 Kgs. inclusive of 133% wastage after 20% recovery.

The Regional Authority may take necessary action accordingly.

75	Case No.:49/28/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01130/AM09/	RLA File :06/81/040/00005/AM09/	Lic.No/Date:0610014328 30.09.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			
76	Case No.:1/36/80-ALC2/2008	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01280/AM09/	RLA File :31/24/040/00211/AM09/	Lic.No/Date:3110036055 12.11.2008	Defer Date: 12.05.2009

Decision : The representative of the DHI informed the Committee that they received the firm's application on 16.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.

77	Case No.:4/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01283/AM09/	RLA File :04/24/040/00196/AM09/	Lic.No/Date:0410099962 12.11.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

78	Case No.:5/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01284/AM09/	RLA File :04/24/040/00197/AM09/	Lic.No/Date:0410099963 12.11.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

79	Case No.:15/36/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/01294/AM09/	RLA File :61/24/040/00052/AM09/	Lic.No/Date:6110000243 14.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/40/52/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

80	Case No.:3/36/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01282/AM09/	RLA File :05/24/040/00494/AM09/	Lic.No/Date:0510230770 14.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the			

case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

81	Case No.:6/36/80-ALC2/2008	Party Name:YORK INDIA LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01285/AM09/	RLA File :31/24/040/00199/AM09/	Lic.No/Date:3110036074 14.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

82	Case No.:10/36/80-ALC2/2008	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/01289/AM09/	RLA File :31/24/040/00204/AM09/	Lic.No/Date:3110036107 17.11.2008	
	Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

83	Case No.:12/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01291/AM09/	RLA File :31/24/040/00216/AM09/	Lic.No/Date:3110036119 17.11.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA to forward the firm's application by 08.05.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 12.05.2009.			

84	Case No.:13/36/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01292/AM09/	RLA File :04/24/040/00202/AM09/	Lic.No/Date:0410100039 17.11.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

85	Case No.:16/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01295/AM09/	RLA File :03/95/040/00588/AM09/	Lic.No/Date:0310494383 17.11.2008	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 16.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

86	Case No.:17/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/01296/AM09/	RLA File :03/95/040/00554/AM09/	Lic.No/Date:0310494389 17.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 796.1 MT may be specified with the quantity of export product. 2. Weights of 564860 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 4000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 15053 Kgs. & 53169 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 990 mtrs. (6528 Kgs.) inclusive of 2% wastage. 7. Weights of 55.246 MT, 1 MT, 1.5 MT, 1 MT, 1.4 MT, 6 MT & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to17 may be allowed as applied for. 9. Import item at S.No.19 may be allowed as per Packing Policy. 10. Import item at S.No.20 to be supplied alongwith export product. 11. Import of components may be allowed with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

87	Case No.:7/36/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01286/AM09/	RLA File :02/24/040/00197/AM09/	Lic.No/Date:0210119722 17.11.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

88	Case No.:8/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01287/AM09/	RLA File :31/24/040/00217/AM09/	Lic.No/Date:3110036088 17.11.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

89	Case No.:18/36/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01297/AM09/	RLA File :06/24/040/00045/AM09/	Lic.No/Date:0610014609 18.11.2008	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

90	Case No.:19/36/80-ALC2/2008	Party Name:INDUS PROJECTS LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01298/AM09/	RLA File :03/94/040/00730/AM09/	Lic.No/Date:0310494564 18.11.2008	Defer Date:

	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee noted that application was already forwarded to DIPP . However, Committee handed over one more copy of the firm's application to them with the request to expedite their comments. The case may be relisted on 12.05.2009.	12.05.2009
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91	Case No.:20/36/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	Defer Date: 12.05.2009
	Decision :The Committee observed that the comments called for from RA, Mumbai are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.05.2009.			

92	Case No.:26/36/80-ALC2/2008	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01305/AM09/	RLA File :32/24/040/00041/AM09/	Lic.No/Date:3210039125 18.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

93	Case No.:24/36/80-ALC2/2008	Party Name:ESSILOR MANUFACTURING INDIA PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01303/AM09/	RLA File :07/24/040/00448/AM09/	Lic.No/Date:0710061153 19.11.2008	Defer Date: 12.05.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

94	Case No.:28/36/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01307/AM09/	RLA File :03/94/040/00783/AM09/	Lic.No/Date:0310494811 19.11.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain			

information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.

95	Case No.:29/36/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01308/AM09/	RLA File :05/24/040/00535/AM09/	Lic.No/Date:0510231137 19.11.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

96	Case No.:40/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01319/AM09/	RLA File :61/24/040/00053/AM09/	Lic.No/Date:6110000244 19.11.2008	Defer Date: 12.05.2009
	Decision : The DHI has desired some information vide their U.O. No. U.O. No. 3(60)/08-TSW(B) dt. 16.03.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 12.05.2009.			

97	Case No.:41/36/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case closed
	HQ File :01/80/050/01320/AM09/	RLA File :61/24/040/00054/AM09/	Lic.No/Date:6110000245 19.11.2008	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00054/AM09 dt. 21.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

98	Case No.:33/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01312/AM09/	RLA File :02/24/040/00110/AM08/	Lic.No/Date:0210119996 20.11.2008	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

99	Case No.:34/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01313/AM09/	RLA File :02/24/040/00142/AM08/	Lic.No/Date:0210120004 20.11.2008	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

100	Case No.:35/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/01314/AM09/	RLA File :02/24/040/00125/AM09/	Lic.No/Date:0210120007 20.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 5, 10 &12 may be allowed as per SION C-1708. 2. Import items at S.Nos. 6 to 9 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No 11 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. 4. Word “Relevant” may be prefixed with the description of import item at Sl. No. 13 and its quantity may be allowed as 1.02.mtrs./mtr. content in the export product after taking clue from SION C-1708. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

101	Case No.:38/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case approved
	HQ File :01/80/050/01317/AM09/	RLA File :02/24/040/00117/AM09/	Lic.No/Date:0210120012 20.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 9, 17 & 19 may be allowed as per SION C- 1708.			

2. Import items at S.Nos. 10 to 16 & 21 may be allowed on net to net basis with accountability clause.
3. Quantity of import item at Sl. No 18 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708.
4. Word “Relevant” may be prefixed with the description of import item at Sl. No. 20 and its quantity may be allowed as 1.02.mtrs./mtr. content in the export product after taking clue from SION C-1708.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

102	Case No.:39/36/80-ALC2/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01318/AM09/	RLA File :04/24/040/00206/AM09/	Lic.No/Date:0410100176 20.11.2008	Defer Date: 12.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(50)/09-TSW(B) dt. 16.03.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 12.05.2009. 1. Information in respect of Sl.No.5 &11 of the Standard Deficiency Format export product wise.			

103	Case No.:42/36/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01321/AM09/	RLA File :05/24/040/00537/AM09/	Lic.No/Date:0510231279 21.11.2008	Defer Date: 12.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.			

104	Case No.:43/36/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01322/AM09/	RLA File :05/24/040/00528/AM09/	Lic.No/Date:0510231280 21.11.2008	Defer Date: 12.05.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received application of the firm. The Committee therefore handed over the case file to the technical authority for examination and submission of comments A copy of the application had also been sent to C&PC			

on 31.12.2008. The committee also decided to remind C&PC. The case may be relisted on 12.05.2009.

105	Case No.:45/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01324/AM09/	RLA File :03/95/040/00714/AM09/	Lic.No/Date:0310495197 21.11.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 12.05.2009.			

106	Case No.:46/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01325/AM09/	RLA File :03/95/040/00715/AM09/	Lic.No/Date:0310495199 21.11.2008	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

107	Case No.:51/36/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01330/AM09/	RLA File :02/24/040/00206/AM09/	Lic.No/Date:0210120201 25.11.2008	Defer Date: 12.05.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee noted that application was already forwarded to DC(MSME). However, Committee handed over one more copy of the firm's application to them with the request to expedite their comments. The case may be relisted on 12.05.2009.			

108	Case No.:54/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01333/AM09/	RLA File :04/24/040/00001/AM09/	Lic.No/Date:0410100307 25.11.2008	Defer Date: 12.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(60)/08-TSW(B) dt. 16.03.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 12.05.2009.			

109	Case No.:104/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01487/AM09/	RLA File :02/24/040/00271/AM08/	Lic.No/Date:0210120222 26.11.2008	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

110	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date: 12.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(23)/09-TSW(B) /125 dt. 05.03.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 12.05.2009.			

111	Case No.:4/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01664/AM09/	RLA File :03/95/040/00828/AM09/	Lic.No/Date:0310501993 09.01.2009	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

112	Case No.:10/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01670/AM09/	RLA File :61/24/040/00067/AM09/	Lic.No/Date:6110000275 12.01.2009	Defer Date: 12.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 12.05.2009.			

113	Case No.:11/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01671/AM09/	RLA File :61/24/040/00065/AM09/	Lic.No/Date:6110000276	Defer Date:

		12.01.2009	12.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 12.05.2009.		

114	Case No.:12/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01672/AM09/	RLA File :61/24/040/00064/AM09/	Lic.No/Date:6110000277 12.01.2009	Defer Date: 12.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 12.05.2009.			

115	Case No.:13/44/80-ALC2/2008	Party Name:HYDRAULIC MANIFOLDS INDIA PVT.LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01673/AM09/	RLA File :31/24/040/00268/AM09/	Lic.No/Date:3110036948 12.01.2009	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. 2. Export product in number and weight. 3. Specification of items of import.			

116	Case No.:15/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01675/AM09/	RLA File :09/24/040/00369/AM09/	Lic.No/Date:0910036679 12.01.2009	Defer Date: 12.05.2009
	Decision : The firm's application was forwarded to DHI on 10.02.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

117	Case No.:5/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01665/AM09/	RLA File :07/24/040/00562/AM09/	Lic.No/Date:0710062364	Defer Date:

		12.01.2009	12.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification export product wise from the firm and to re-list the case on 12.05.2009: - - Information at S.No.3, 4 & 5 of Standard Deficiency Format - Input raw material blank size without cutting allowance. - Input raw material blank weight without cutting allowance. - Cutting allowance in MM. - Any other allowance/wastage.		

118	Case No.:6/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01666/AM09/	RLA File :07/21/040/01059/AM09/	Lic.No/Date:0710062365 12.01.2009	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification export product wise from the firm and to re-list the case on 12.05.2009: - - Information at S.No.3, 4 & 5 of Standard Deficiency Format - Input raw material blank size without cutting allowance. - Input raw material blank weight without cutting allowance. - Cutting allowance in MM. - Any other allowance/wastage.			

119	Case No.:8/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01668/AM09/	RLA File :61/24/040/00066/AM09/	Lic.No/Date:6110000273 12.01.2009	Defer Date: 12.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 12.05.2009.			

120	Case No.:9/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01669/AM09/	RLA File :61/24/040/00068/AM09/	Lic.No/Date:6110000274 12.01.2009	Defer Date: 12.05.2009

Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 12.05.2009.

121	Case No.:17/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01677/AM09/	RLA File :03/95/040/00850/AM09/	Lic.No/Date:0310502384 13.01.2009	Defer Date: 12.05.2009
	Decision : The firm's application was sent to DHI on 10.02.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

122	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	Defer Date: 12.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e Textile Commissioner for examination and submission of comments. The case may be relisted on 12.05.2009.			

123	Case No.:19/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01679/AM09/	RLA File :03/95/040/00816/AM09/	Lic.No/Date:0310502427 13.01.2009	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - Information in respect of Sl.No.4,5,11 & 13 of the Standard Deficiency Format.			

124	Case No.:7/44/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01667/AM09/	RLA File :06/21/040/00120/AM09/	Lic.No/Date:0610014939 13.01.2009	Defer Date: 12.05.2009
	Decision : The representative of DIPP informed the Committee that they have not received firm's application. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 12.05.2009.			

125	Case No.:14/44/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01674/AM09/	RLA File :02/24/040/00250/AM09/	Lic.No/Date:0210122178 14.01.2009	Defer Date: 12.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of Sl.No.4 & 11 of the Standard Deficiency Format. 2. Weight of item of import.			

126	Case No.:21/44/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01681/AM09/	RLA File :04/24/040/00221/AM09/	Lic.No/Date:0410101668 16.01.2009	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

127	Case No.:24/44/80-ALC2/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01684/AM09/	RLA File :07/24/040/00540/AM09/	Lic.No/Date:0710062404 16.01.2009	Defer Date: 12.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 12.05.2009.			

128	Case No.:31/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:51/80-ALC2/2008 17.03.2009	Status:Case deferred
	HQ File :01/80/050/01691/AM09/	RLA File :03/95/040/00851/AM09/	Lic.No/Date:0310503132 20.01.2009	Defer Date: 12.05.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.05.2009.			

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S. No.130

Case No. A-07	M/s. Invensys India P. Ltd., Mumbai	HQ F.No.01/80/162/0022/AM09/ DES.I	Lic.No. & Date
Meeting No.51/09		RA F.No.03/94/40/1435/AM07	0310422823
Date: 17.03.2009		Ratification of Norms	Dt. 12.03.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 51/09 held on 17.03.2009 as per the agenda. The Committee noted that firm vide their letter No. dt. 22.11.2008 informed that RA has issued the subject advance authorization as per GN – 4 for the engineering products. The Committee accordingly decided to convey this fact to RA and close the case on the part of NC without any examination.

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S. No.131

Case No. A-363	M/s.MTAR Technologies P. Ltd., Hyderabad	HQ F.No.01/80/162/1211/AM08/ DES.I	Lic.No. & Date
Meeting No.51/09		RA F.No.09/24/40/174/AM08	0910031669
Date:17. 03. 2009		Ratification of Norms	Dt28.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 51/09 held on 17.03.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(8)/2009/TSW(B) dated 03.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Export weight of 200 MT may be included in the licence.
2. Quantity of import item No. 1 may be reduced to 3.9 MT.
3. Quantity of import item No. 3 may be reduced to 31.51 MT.
4. Import items at Sl.No. 2,4,5,6 & 7 may be allowed on net-to-net basis.
5. Import items at Sl.No. 8, 9 and 10 may be allowed as per conditions of GN-4.

The Regional Authority may take necessary action accordingly.

It was noticed subsequently that norms of the subject case was inadvertently decided based on DHI recommendation referred to above which actually pertains to some other case of the applicant firm. Accordingly it was decided with the approval of JDGFT & Chairman (NC-I) not to execute the above NC decision and place it again before the NC to review the same in its meeting to be held on 07.07.2009.

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 51/09 held on 17.03.2009 as per the agenda. The Committee noted that firm vide their letter No. dt. 22.11.2008 informed that RA has issued the subject advance authorization as per GN – 4 for the engineering products. The Committee accordingly decided to convey this fact to RA and close the case on the part of NC without any examination.

S. No.172

Case No. A/R-80	M/s. Lyods Steel	F.No.01/80/50/1023/AM07/DES.I	Lic.No. & Date
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Meeting No. 51/09	Industries Ltd. Mumbai	RA F.No.3/95/40/871/AM08	0310452463
Date: 17.03.2009		Amendment in norms	Dt.4.12.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 51/09 held on 17.03.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 12.05.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman